identify tribal fanners in West and East Godavari districts of Andhra Pradesh to take up tobacco cultivation;

- ' (b) if so, the details thereof; and
- (c) the details of schemes under implementation in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE); (a) No, Sir.

- (b) Does not arise.
- (c) Tobacco Board has been implementing various schemes for increasing yield and quality of FCV tobacco, improvement of curing facilities and training of by farmers etc.

There are 107 tribal growers of FCV tobacco in East and West Godavari Districts of Andhra Pradesh. During 1993-94, 91 such growers were provided subsidy assistance of Rs. 59.930l.

Problems of tobacco growers

- 6315. SHRI YERRA NARAYANA-SWAMY: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government propose to call a meeting of Members of Parliament from tobacco growing Stales to evolve a policy to solve immediate problems of tobacco growers;
- (b) whether it is a fact that there is an indirect move to curb tobacco cultivation; and
 - (c) if so, what are the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (e) The Tobacco Board under the Ministry of Commerce regulates the production of only FCV tobacco based on the projected demand for domestic consumption and exports. The crop asthorisation fluctuates on the basis of lite demand situation. The Tobacco Board, on which three Members of Parliament from tobacco growing states are aso represented, had decided to reduce the FCV tobacco crop authorised in

Andhra Pradesh during 1993-94 season as compared to 1992-93, because of the following reasons:—

- (1) Glut situation in world markets.
- (2) Uncertainty regarding Russian exports.
- (3) Large carry over stocks from previous year's crop.
- (4) Near stagnation of domestic requirements.

Wage revision of Indian Airlinea and? Air India employees.

- 6316. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state:
- (a) whether the issue of wage revision of Indian Airlines and Air India employees is pending before any Tribunal;
- (b) if so, how long will it take to decide this issue:
- (c) whether the proceedings before such Tribunal will continue after the repeal of the Air Corporation Act; and
 - (d) if. so, under what law?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir. The dispute relating to the wage structure and other matters concerning the employees of Air India and Indian Airlines was referred to the National Industrial Tribunal on 7.12.1990 for adjudication.

- (b) It is not possible to indicate at this stage the likely time it will take for the Tribunal to give its award.
- (c) and (d) The matter is under examination.

National Industrial Tribunal for Air India and Indian Airlines

- 6317. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state:
- (a) whether it is a fact that Government have appointed National Indust-